



2026:AHC:38351

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3463 of 2026

Kalua And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Kumar
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. The basic relief sought by the petitioners in the present writ petition is to direct the court below to decide the Case No.RST/7867/2025 (Kalua and others Vs. State of U.P. and others), Computerized Case No.T202507110107867, under Section 144 Act, U.P. Revenue Code, 2006, expeditiously.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent to notice and keeping this petition pending before this Court. However, in case the respondent(s) feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. In the facts and circumstances of the case, the present petition is **disposed of** directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of **three months** but without granting any unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 20, 2026

Swati